

सरकार केवल चीनी के अखिल भारत निकासी और अखिल भारत खुदरा लेवी मूल्य की ही घोषणा करती है और न कि मुक्त बिक्री की चीनी के मूल्य की, जिसका हिसाब पूर्ति और मांग की बाजार-शक्तियों द्वारा लगाया जाता है।

(ख) और (ग) प्रश्न ही नहीं उठते।

Setting up of Landuse Boards in States and Central Landuse Commission

*280. DR. A.U. AZMI: Will the Minister of AGRICULTURE be pleased to lay a statement showing :

(a) whether Landuse Boards in the States and Central Landuse Commission were to be set up during the Sixth Plan in order to enable the farmers to optimise their income from small holdings, to give advice on landuse planning, and to bring about desired improvements in land and water management ;

(b) if so, have these Boards and Commission been set up and what have been the achievements thereof ; and

(c) the details of the Boards and Commission ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) to (c). The Union Government addressed the States and Union Territories in 1974 for constituting State Land Use Board under the Chairmanship of Chief Minister with a view to keep continuous watch on the land management problems and to ensure that these problems receive adequate attention. As a result, all the States and six Union Territories have established State Land Use Board or some alternative body. The State Land Use Boards are expected to address themselves to the issue of optimising land uses according to the capability and socio-economic needs, adopt effective measures to protect good agricultural lands and provide directions for appropriate measures and review legislative and policy issues. All these aspects are aimed at improving the productivity of land and

socio-economic conditions of the farming community.

Summary details about the Boards and other related Committees, their activities and achievements, are laid on the Table of the Sabha (Placed in Library. See No. LT-7245/83).

A two-tier body, namely, National Land Board and National Land Resources Conservation and Development Commission has been set up in February, 1983. The composition as well as role and functions of the National Board and the Commission are given in the Resolution No. 28-2/80-SC(T), dated the 26th February, 1983, a copy of which is laid on the Table of the Sabha.

(Placed in Library. See No. LT-7245/83).

The National Board and the Commission have been fully constituted by obtaining the nominations from the States and Union Territories and other non-official members.

Inclusion of Legal Advisers for the Post of Additional Secretary in I.C.A.R.

*281. SHRI MANGAL RAM PREMI : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Legal Advisers have been included as eligible candidates for the post of Additional Secretary by Indian Council of Agricultural Research by amending the recruitment rules in September, 1983 ;

(b) what are the instructions issued by the Department of Personnel, Ministry of Home Affairs in this regard ;

(c) whether instructions issued by the Department of Personnel, Ministry of Home Affairs were taken into account by the Governing Body at the time of amending the rules ; and

(d) the action Government propose to take for any irregularity involved in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) Yes, Sir.